

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 523/MP/2020

Subject	:	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for "Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission System".
Date of Hearing	:	17.9.2021
Coram	:	Shri P. K. Pujari, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Shapoorji Pallonji Infrastructure Capital Company Private Limited (SPICCPPL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL)
Parties Present	:	Shri Shri Venkatesh, Advocate, SPICCPPL Shri Suhael Buttan, Advocate, SPICCPPL Shri Abhishek Nangia, Advocate, SPICCPPL Shri Jatin Ghuliani, Advocate, SPICCPPL Ms. Simran Saluja, Advocate, SPICCPPL Ms. Suparna Srivastava, Advocate, PGCIL Shri Tushar Mathur, Advocate, PGCIL Ms. Soumya Singh, Advocate, PGCIL Shri Pankaj Latey, SPICCPPL Shri Anil Kr. Meena, CTU Shri Ankush Patel, CTU Shri Swapnil Verma, CTU Shri Siddharth Sharma, CTU

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.



3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

